

Mr. Speaker: I would only suggest to the hon. Ministers or whoever might be in charge of it that so far as Members of Parliament are concerned....

An Hon. Member: Telephones should be tapped?

Mr. Speaker: Of course, with respect to the others also, I do not know the rule or the law—they must be free to exercise both inside and outside the House their right when trying to carry on their work. They have come all the way from their own places, and, therefore, they are expected to carry on their business and use the telephone for their own purposes. I am sure the Administration will take note of that.

12.41½ hrs.

POINT RE: PASSES

श्री राम सेवक दादव (बाराबंकी) : अध्यक्ष महोदय, मैं ने पास दस आदमियों के नाम इयू करवाया। उन्हें पास मिल भी गये, लेकिन उन को अन्दर नहीं आने दिया गया। इस तरह की चीजें चल रही हैं।

अध्यक्ष महोदय : मैं देखूंगा।

12.41½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-FOURTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to move:

"That this House agrees with the Sixty-Fourth Report of the Committee on on Private Members' Bills and Resolutions presented to the House on the 27th April, 1960."

Mr. Speaker: The question is:

"That this House agrees with the Sixty-Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th April, 1960."

The motion was adopted.

12.41½ hrs.

DISSOLUTION OF MUSLIM MARRIAGES (AMENDMENT) BILL*.

(Amendment of section 1) by Shri B. Pocker

Shri Pocker Saheb (Majeri): I beg to move for leave to introduce a Bill further to amend the Dissolution of Muslim Marriages Act, 1939.

Mr. Speaker: Motion moved:

"That leave be granted to introduce a Bill to amend the Dissolution of Muslim Marriages Act, 1939."

The hon. the Law Minister.

The Deputy Minister of Law (Shri Hajarnavis): Sir, I do not oppose the introduction of this Bill. But I might point out to the hon. Member that these two provisions are already covered by an Act passed by this House—Part B States Extension of Laws Act. He might defer it.

Mr. Speaker: I can only advise. The hon. the Deputy Minister says that these provisions are already covered by a certain Act. Possibly the hon. Member might have overlooked it.

Shri T. B. Vittal Rao (Khammam): The hon. Members can overlook it, but the Secretariat cannot overlook it when they give notice of the Bill.

Mr. Speaker: Do you mean to say that when any Bill is introduced we

A(Shariat) Application

Amendment Bill

go on seeing whether it is covered by any Act. I am only passing on a suggestion to the hon. Member if the notice of this Bill can be given at any time during the next session. If he thinks he need not introduce it now, I would not put it to the House.

Shri Pocker Sahib: Sir, I want to introduce the Bill.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Dissolution of Muslim Marriages Act, 1939."

The motion was adopted.

Shri Pocker Sahib: I introduce the Bill.

12.44 hrs.

MUSLIM PERSONAL LAW (SHARIAT) APPLICATION AMENDMENT BILL*

(Amendment of section 1) by Shri B. Pocker)

Shri Pocker Sahib (Majeri): I beg to move for leave to introduce a Bill further to amend the Muslim Personal Law (Shariat) Application Act, 1937.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Muslim Personal Law (Shariat) Application Act, 1937."

The motion was adopted.

Shri Pocker Sahib: I introduce the Bill.

12.44½ hrs.

MUSSALMAN WAKF VALIDATING (AMENDMENT) BILL*

(Amendment of Section 1) by Shri B. Pocker)

Shri Pocker Sahib (Majeri): I beg to move for leave to introduce a Bill further to amend the Mussalman Wakf Validating Act, 1913.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Mussalman Wakf Validating Act, 1913."

The motion was adopted.

Shri Pocker Sahib: I introduced the Bill.

12.44½ hrs.

LAND ACQUISITION (AMENDMENT) BILL*

(Amendment of the Eighth Schedule) by Shri Jhulan Sinha

Shri Jhulan Sinha (Siwai): I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

The motion was adopted.

Shri Jhulan Sinha: I introduce the Bill.

12.44¾ hrs.

MARRIAGE CONTROL BILL*

by Shri Subiman Ghose

Shri Subiman Ghose (Burdwan): I beg to move for leave to introduce a Bill to prevent unequal marriages.

*Published in the Gazette of India dated 29th April, 1960.